

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:6338
ANSWERED ON:04.05.2010
EVICTION DUE TO COMMONWEALTH GAMES
Rajesh Shri M. B.;Sampath Shri Anirudhan

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there are reports that several families in the NCT of Delhi have been evicted in the course of spruce up drive in the city for the Commonwealth Games;
- (b) if so, the total number of families evicted and the measures taken by the Government for their resettlement;
- (c) whether the High Court and the Supreme Court have issued any directives to Delhi Government in this regard; and
- (d) if so, the details thereof alongwith the reaction of the Delhi Government?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS(SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (d): Govt. of NCT of Delhi has reported that they have not evicted any family to spruce up the city for Commonwealth Games. However, Municipal Corporation of Delhi (MCD) has reported that 1439 jhuggies were removed to facilitate the number of construction projects and these jhuggies, being ineligible as per the existing policy, were not considered for relocation.

The High Court of Delhi has directed for considering relocation of such jhuggies. However, the Govt. of NCT of Delhi has sought details from the land owning agencies/MCD, so as to file stay application against the orders of the High Court.